

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT
PRINCIPAL BENCH, NEW DELHI**

(under Section 18 read with Section 14 and 15 of the
National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. 737 OF 2023

IN THE MATTER OF:

SOCIETY FOR VOICE OF HUMAN RIGHTS AND JUSTICE (REGD.)
& ANR. ... APPLICANTS

Versus

DIRECTOR MAHALXMI LAND AND FINANCE COMPANY
&ORS ...RESPONDENTS

INDEX

SL.NO	PARTICULARS	PAGE NO
1	ANEXURE A1 True translated copy of the revenue record showing the area concerned to be lake alongwith origianl copy	1-4

DATED: 25.01.2024

APPLICANTS

THROUGH

**VARINDER KUMAR SHARMA
NO.13 OLD LAWYERS CHAMBER BLOCK
SUPREME COURT OF INDIA NEW DELHI
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CITATION KHATAUNI (OFFICIAL)

Guto No: 217025201710165

Village No. 217025 Village Name / Pargana : Pasonda(oni) District: Ghaziabad Crop Year: 1424-1429 Part: 1

Account Khatauli Serial No.	Name of A/c Holder/ Father, Husband, guardian/ Place	Year of commencement of land right	Khasra no. of each gate of account	Area of each gate (a.)	Revenue or tax paid by account holder	Orders related to changes or their summary along with their number and date and the designation of the officer issuing the order.	Comment
1	-----2-----	3	4	5	6	7-12	13

Category: 6-2/ Non-cultivated land - ravines, roads, Railways, building and other lands used for non-agricultural uses.

03441	Residential Colony Mahalaxmi Land end // Finance Company //		863				
			946/1	0.0760			
			950	0.0890			
			1081	0.1390			
			1088/3	0.0570			1392f. According to the order of Pargana officer of the subordinate Case no. 17/84-85 from the government. Order was given in Mahalaxmi Land and finance company that in the land account number 822 of the year 1390F. to 1395f current account no. In 2476, by rejecting the name of Mahalaxmi land F.A.C., only the residents should be registered as E.L.O.10-10-485
			1292	0.7290			
			1363	0.9260			
			1373	0.1260			
			1447	0.0630			
			1516	0.5690			1 Accordingly allow the writ petition quas the dated 29.8.95 passed by the bord of revenue in reference no409(L.R.)84-85
			1527/2	0.0380			
			1536/2	0.20200.0890			After rejecting only the residents should be recorded. Move 10.4.85
			1557	0.1100			
			1564	0.9610			The execution and enforcement of the High Court order is postponed until the monitoring is completed. Move. 10.4.85
			1565	0.5820			
	1577	0.0760					
	1604	0.0380					

Court Additional
Commissioner Meerut
Division Meerut
Additional
Commissioner. Copy of
the order which the
proceedings have been
adjourned. Surveillance
No. 21/84-85 Section
33/39 on Village
Pasonda Ioni tehsil
Ghaziabad. Mahalaxmi
Land and finance co. Vs
U.P. sates etc

Which is a
communication against
the officer's order date
23.5.85 on shri S.K.
Trivedi 16/84-85
section 33/39 L.R.ACT
Government

1631rakba (acreage)
0.038 1632rakba(
acreage) 0.038 1642
Meter rakba (Acreage)
0.006 1666rakba
(acreage) 0.008 1692
meter 0.298, 1693
rakwa(area) 0.051 1725
/1 m. Rakba(acreage)
1.354

Mahalaxmi Land and
Finance co. Metioned
though fake entry
should be rejected and
registered as barren.

Khasra Acc no. 2476,
residential colony
Mahalaxmi Land and
finance Co. at 1564
rakba (acreage) 0.961.
The name should be
rejected and the lake
should be registered as
residenrional colony
mahalakxmi land and
finance. the name of the
person should be
rejected and recorded
as H.R.k. 21-12-05.

34

8.0130

0.00

27

0

14 22

1631 रकमा 0.038 रकमा 1.532 रकमा 0.038 1642 मि. रकमा 0.006 रकमा 1.666 रकमा 0.008 रकमा 1.592 मि. 0.238 . 1.693 रकमा 0.051 1725 /1मि. रकमा 1.354 पर फर्जी प्रविष्ट रकमा अंकित महारक्षणी लेण्ड एण्ड फार्मिन्स कं. का नाम खारिज होकर नंबर दर्ज हो ग

रकमा नं. 2476 के ए. ग. 1.584 रकमा 0.561 पर अवादी कालीनी महारक्षणी लेण्ड एण्ड फार्मिन्स कं. का नाम खारिज होकर दर्ज हो गया 1363 रकमा 0.126 एवं 1447 रकमा 0.569 पर अवादी कालीनी महारक्षणी लेण्ड एण्ड फार्मिन्स कं. का नाम खारिज होकर नानं दर्ज हो र.आ.के. 21-12-05

8.0130	₹ 0.00	27	0
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य फले



सहायक अधिकारी: RAVINDRA KUMAR JAINI

तहसील: भागीपाराद बजार: भागीपाराद

दिनांक एवं समय: 30-10-2017 04:26:51

0 यह प्रमाण पत्र कालीनी महारक्षणी लेण्ड एण्ड फार्मिन्स कं. का नाम खारिज होकर नानं दर्ज हो गया है।